

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.49/2002 in OA No.2506/2000

New Delhi, this 14th day of February, 2002

Hon'ble Shri Justice Ashok Agarwal, Chairman  
Hon'ble Shri M.P. Singh, Member(A)


Kashmir Chand Garg & Two others .. Applicants  
(By Shri V.K.Malhotra, Advocate)

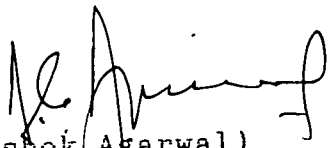
versus

Lt Governor of Delhi & Others .. Respondents

ORDER(in circulation)  
By Shri M.P. Singh, Member(A)

This Review Application is filed on behalf of applicants seeking review of our judgement dated 27.9.2001 by which OA No.2506/2000 was dismissed being devoid of merit and for the detailed reasons mentioned therein. We find that the review applicants are only trying to build up a case for a review on the same set of facts and grounds which have already been discussed and taken care of by us before delivering the aforesaid judgement. In this view of the matter, we are unable to entertain the present RA under Section 22(3)(f) of Administrative Tribunals Act, 1985 read with Order 47, Rule 1 of CPC. In the result, the RA is rejected. No costs.

  
(M.P. Singh  
Member(A))

  
(Ashok Agarwal)  
Chairman

/gtv/